

However, as and when any proposal is received, the same is considered and decided on merit by the competent authority.

(c) The supreme sacrifices made by the martyrs have been recognised by:

- (i) conferring Samman Pension on the eligible dependents who are alive;
- (ii) renaming public places in their names;
- (iii) proposing to erect suitable memorials at district/state levels and also a National Memorial at New Delhi; and
- (iv) Proposing installation of plaques with names of the martyrs at important railway stations.

#### Grant to Welfare Organisations

2054. COL. SONA RAM CHOUDHARY: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) total number of Registered Welfare Organisations approved by the Ministry of Welfare functioning in the country;

(b) yearly amount of grant being paid to such organisations, State-wise;

(c) steps taken by the Government to utilise the grant properly by the organisations and avoid misappropriation;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI): (a) No approved list of voluntary Organisations engaged in social welfare activities is being maintained. However, during the year 1997-98, 1862 voluntary organisations were given financial assistance by the erstwhile Ministry of Welfare.

(b) A statement showing the total amount of financial assistance given to these organisations during the year 1997-98, State-wise is attached.

(c) and (d)

(i) Grants are released on the recommendation of the concerned State Governments/UT Administrations;

(ii) Audited Accounts of the Organisations and Utilisation Certificates are obtained every year.

(iii) Periodic inspection of the Organisations are carried out.

(iv) Normally grants-in-aid are released in two or more instalments depending on the progress of implementation of the welfare schemes.

(e) Does not arise.

#### Statement

(Rs. in Lakhs)

| Sl. No. | Name of State/UTs | Amount Released during 1997-98 |
|---------|-------------------|--------------------------------|
| 1.      | Andhra Pradesh    | 1021.17                        |
| 2.      | Arunachal Pradesh | 113.20                         |
| 3.      | Assam             | 101.86                         |
| 4.      | Bihar             | 309.16                         |
| 5.      | Delhi             | 568.59                         |
| 6.      | Gujarat           | 171.57                         |
| 7.      | Goa               | 16.87                          |
| 8.      | Haryana           | 112.19                         |
| 9.      | Jammu & Kashmir   | 19.66                          |
| 10.     | Karnataka         | 444.70                         |
| 11.     | Kerala            | 362.00                         |
| 12.     | Madhya Pradesh    | 187.04                         |
| 13.     | Maharashtra       | 349.50                         |
| 14.     | Manipur           | 136.36                         |
| 15.     | Meghalaya         | 126.26                         |
| 16.     | Mizoram           | 40.72                          |
| 17.     | Nagaland          | 22.28                          |
| 18.     | Orissa            | 429.52                         |
| 19.     | Punjab            | 91.90                          |
| 20.     | Rajasthan         | 317.45                         |
| 21.     | Sikkim            | 2.06                           |
| 22.     | Tripura           | 24.95                          |
| 23.     | Tamil Nadu        | 335.06                         |
| 24.     | Uttar Pradesh     | 642.89                         |
| 25.     | West Bengal       | 638.00                         |
| 26.     | Chandigarh        | 8.94                           |
| 27.     | Pondicherry       | 10.82                          |
| 28.     | Himachal Pradesh  | 3.27                           |